

[Shri Shyamnandan Mishra]

would appeal to Mr. Jyotirmoy Bosu not to press this matter.

**SHRI ATAL BIHARI VAJPAYEE:** But the Minister should clearly say that he had no intention to mislead the House. No question of confusion. Let him say it.

**THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT):** I wish to submit with your permission ....

**SHRI JYOTIRMOY BOSU:** I want a categorical assurance from him that nowhere in the country shoot-at-sight order will be given under any circumstance.

**SHRI UMA SHANKAR DIKSHIT:** I want to assure the House that we had no intention of misleading the House and we are sorry for what has happened.

12 35 hrs.

PAPERS LAID ON THE TABLE

FURNACE OIL (FIXATION OF CEILING PRICES AND DISTRIBUTION) ORDER, 1974

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHANAWAZ KHAN):** I beg to lay on the Table a copy of the Furnace Oil (Fixation of Ceiling Prices and Distribution) Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 150(E) in Gazette of India dated the 29th March, 1974, under sub-section (8) of section 3 of the Essential Commodities Act, 1955. [Placed in Library See No. LT-6717/74]

IAS, IPS AND INDIAN FOREST SERVICE (PROBATIONERS' FINAL EXAMINATIONS) AMDT REGULATIONS 1974

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PER-**

**SONNEL (SHRI RAM NIWAS MIRDHA):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administrative Service (probationers' Final Examination) Amendment Regulations, 1974 published in Notification No. G.S.R. 316 in Gazette of India dated the 30th March, 1974.
- (2) The Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1974, published in Notification No. G.S.R. 310 in Gazette of India dated the 30th March, 1974.
- (3) The Indian Forest Service Probationers' Final Examination) Amendment Regulation, 1974, published in Notification No. G.S.R. 311 in Gazette of India dated the 30th March, 1974.

[Placed in Library. See No. LT-6718/74]

13.36 hrs

ARREST OF MEMBERS

**MR. DEPUTY-SPEAKER:** I have to make an announcement.

I have to inform the House that I have received the following telegram dated the 16th April, 1974, from the Superintendent of Police, Bhopal, addressed to the Speaker, Lok Sabha:—

"Sarovashri Atal Bihari Vajpayee and B. S. Chowhan, Members Lok Sabha, arrested at Bhopal on 16th April, 1974, at 145 hours under Sections 188 I.P.C. and 32 Police Act for demonstrating before Madhya Pradesh Vidhan Sabha in contravention of Regulatory Orders passed

by the Superintendent of Police, Bhopal."

That is all that we have got..

**SHRI ATAL BIHARI VAJPAYEE:** (Gwalior): I have been released.

**MR. DEPUTY-SPEAKER:** I think that will come tomorrow. I myself have been in doubt; I am told it is complete.

जी प्रदल बिहारी वजपेयी : उपाध्यक्ष जी, मैं यह बता दूँ कि मैं जेल से भाग कर नहीं आया ।

**SHRI S. M. BANERJEE (Kanpur):** Sir, you have received the message from the District Magistrate about his arrest under section 188 for defying Section 144. But you have not received any message that they were released. So I would like to know whether he is in jail or he has run away from jail.

**MR. DEPUTY-SPEAKER:** It is for Mr. Vajpayee to say.

Now, Shri Jyotirmoy Bosu, to present the reports of the Public Accounts Committee..

**SHRI VASANT SATHE (Akola):** Sir, is there any such thing as Mr. Vajpayee's double..

**MR. DEPUTY-SPEAKER:** Shri Jyotirmoy Bosu, Presentation of PAC reports.

13.39 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-THIRD AND  
HUNDRED AND FOURTEENTH REPORTS

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** I beg to present the following Reports of the Public Accounts Committee:—

Gujarat (St.)

- (1) Hundered and twenty-third Report on paragraphs 44 and 45 of the Report of the Comptroller and Auditor General of India—Union Government (Civil), relating to Khadi and village Industries Commission.
- (2) Hundered and fourteenth Report on action taken by Government on the recommendations contained in their Eighty-ninth Report on Review of implementation by Government of the recommendations of the Public Accounts Committee relating to 'Customs' during 1962—72.

13.40 hrs.

#### STATEMENT RE. SITUATION IN BIHAR AND GUJARAT

**THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT)** Sir, according to information received from the Government of Bihar some students at Gaya organised dharnas, processions, etc. on the 8th and 9th April, 1974. On the 10th April, students observed dharna in front of almost all Government offices and prevented Government servants from going to the offices. The dharna took its most severe form around Banks and Telephone Exchange and no business could be transacted by the Telephone Exchange and Banks that day. 31st persons were arrested under section 143/341/342 IPC and section 7 of Criminal Law Amendment Act on the 10th April, 1974. On the 11th April, 1974, dharna around the Telephone Exchange was intensified. District authorities tried to persuade the picketeers to disperse and to normalise working of the Telephone Exchange but their plea went unheeded. The skeleton staff working in the Telephone Exchange could not even be supplied with food. On the 12th, when the Sub-Divisional Officer (Telephones) went to the Telephone